

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 85729 of 2019

(Arising out of Order-in-Appeal No. PVNS/289-290/APPEALS THANE/TH/2018-19/5633 dated 30.10.2018 passed by the Commissioner (Appeals Thane), GST & Central Excise, Mumbai)

Smt. Poonam Vinayak Mestry

1001, Shree Ganga CHS Ltd.
River Park Complex, Rawalpada,
Dahisar (East), Mumbai – 400 068.

.... Appellant

Versus

**Commissioner of Central Goods and Service Tax,
Thane**

Navprabhat Chambers Ranade Road,
Dadar west, Mumbai – 400 028.

.... Respondent

APPEARANCE:

Shri M.P. Kasale, Advocate for the Appellant

Shri Dhananjay Dahiwal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 85316/2026

Date of Hearing: 12.02.2026

Date of Decision: 12.02.2026

Per: S.K. MOHANTY

When the matter was called for hearing today, the Learned Advocate for the Appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L301119SV4000280 dated 30.11.2019. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**